



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. 1073 of 200 2

..... of 200

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U.C.1

Applicant(s) Son P. E. P. I. Phane James Respondent(s) U. O. I
Advocate for Applicant(s) M/s. B. C. Kannan Advocate for Respondent(s)

S. Behn

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>1. P.O. for Rs 50/- find.</p> <p>for Begn Pl Drs 20/12/02</p> <p>DR</p> <p><u>Dhr</u> 20.12.02</p> <p>for Admn Pl Drs 20/12/02</p> <p>Bench</p>	<p>REGISTER</p> <p><u>By Registrar</u></p> <p><u>1. ORDER DATED 23-12-2002.</u></p> <p>Claiming due seniority, by computing her period of Ad-hoc service from 9.5.1977 to 9.7.1986, the Applicant had preferred an appeal/representation to the Respondents and no heed having been paid to her grievances, she has filed the present original Application u/s.19 of the Administrative Tribunals Act, 1985. Having heard the counsel for the Applicant Mr. K. C. Kanungo and Mr. A. K. Bose, Ld.</p>

(OA. 1075/02)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On St. 23.12.02

copy of or. handed
over to counsels to
both sides.

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6/1/03

copy of order
or. 23.12.02 alongwith
copy of OA. sent to
all respondents.

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9/1/03

Senior Standing Counsel for the Union of India, appearing for the Respondents (on whom a copy of this OA has been served), this O.A. is disposed of, at the admission stage, directing the Respondents to take into consideration the grievances of the Applicant as raised in her representation, under Annexure-II dated 10.1.2002 and the grievances as formulated in the present O.A. within a period of three months from the date of receipt of a copy of this order. The averments and contentions raised in this OA be taken into consideration while redressing the grievances of the Applicant.

Registry to transmit the copies of this order alongwith copies of OA to the Respondents for giving necessary redressal to the grievances of the Applicant within the time stipulated. Free copies of this order be given to learned counsel for both sides.

With the above observations and directions, this OA is disposed of. No costs.

23/12
Member (Judicial)